

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 56

CP.(IB)126/MB/2022

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **19.04.2024**

NAME OF THE PARTIES: **IDBI BANK LIMITED V/s MR. MANOHAR
BIDAYE**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Aniruth Purushotthaman for the Respondent present. Adv. Omkar Kelkar for the Petitioner present through VC.

Ld. Counsel for the Personal Guarantor informs that Resolution Plan in the case of principle borrower is under consideration before Court-V and the Plan contemplates substantial repayment of the debt to the Financial Creditor. However, the Counsel for the Respondent further submits that the Personal Guarantor is willing to settle the matter with the Financial Creditor and would like to avail one opportunity to engage them in discussion. List this matter on Board on **04.06.2024**.

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**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**